

(In Winding-up matters)
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 628 OF 2009

In the matter of Section 434 of
the Companies Act, 1956

AND

In the matter of M/s. Sankalp
Retail Value Stores Pvt. Ltd.,
having its registered office at
401/A, Ravji Premji Apts., 262,
S.V. Road, Borivali (W),
Mumbai-400092.

M/s Rising Klas Impex Pvt. Ltd.
a Company having its Registered
office at Unit No. 302, 3rd Floor, Kanaiya Bldg.,
250-B, Linking Road, Bandra (W),
Mumbai- 400050.

... Petitioner

NOTICE OF PROPOSED WITHDRAWAL OF PETITION

NOTICE is hereby given that a Petition under Section 434 of the Companies Act, 1956 for winding up of the Company abovenamed presented on 15th day of June, 2009 and was admitted by the Order dated 31st day of August, 2009 passed by the Company Judge. The parties have settled their dispute and thereof, the Petitioner proposes to

withdraw the said Petition. The said Petition is fixed for withdrawal before the Company Judge on 9th December, 2009 at 11.00 Clock in the forenoon.

ANY CREDITOR, CONTRIBUTORY OR OTHER PERSON desirous of supporting or opposing the said Application for proposed withdrawal of the Petition, should send to the Petitioner's Advocate notice of his intention, signed by him or his Advocate with his full name and address, so as to reach the Petitioner's Advocate within 14 days, before the date fixed for the withdrawal of the said Petition. Where he seeks to oppose the proposed withdrawal, the grounds of his opposition or a copy of the Affidavit shall be furnished with such notice.

Any Affidavit intended to be used in opposition to the proposed withdrawal of the Petition, should be filed in Court and a copy to be served on the Petitioner or his Advocate, not less than 14 days before the date fixed for withdrawal.

Bombay, dated this 24th day of November, 2009.

SATYAN S. ISRANI

Advocate for the Petitioner

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